

The 23rd January, 2014

No.HPL.179/20/57.- In exercise of the powers conferred by Section 131 of the Meghalaya Police Act, 2010, the State Government is pleased to make the following Rules, namely:

- Short title and commencement:**
- (1) These Rules may be called the Meghalaya Police Accountability Commission Remuneration Rules, 2013
 - (2) They shall come into force from the date of publication in the Official Gazette.

Definitions: In these Rules, unless there is anything repugnant to the context

- (a) 'Act' means the Meghalaya Police Act, 2010
- (b) 'State Government' means the Government of Meghalaya.
- (c) 'Official Gazette' means the Gazette of Meghalaya.

Remuneration: The remuneration of the Chairperson and Members will be as follows:-

- (a) Remuneration for the Chairperson will be at the rate of last pay drawn(Gross) minus pension drawn (Basic plus Dearness Allowance plus any other Allowances), if any, P.M
- (b) In case of a Member, if he is a retired Government Servant it shall be the last pay drawn (Gross) minus pension drawn P.M. In other cases, it shall be Rs.30.000/- (Rupees thirty thousand) per month.
- (c) Travelling allowance/Daily Allowance shall be @ admissible to Group 1 Officers of the State Government.

Deputy Secretary to the Govt. of Meghalaya,
Home(Police) Department